

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

OA/021/00531/2020

HYDERABAD, this the 16th day of September, 2020



**Hon'ble Mr. Ashish Kalia, Judl. Member
Hon'ble Mr. B.V. Sudhakar, Admn. Member**

S.K. Yousuf S/o Late MD.Janimiya,
(Ex.GDSMC, Ookondi B.O.),
Age about 38 years, R/o H.No.2-81,
Ookondi village & Post,
Munugodu S.O. 508244.

...Applicant

(By Advocate : Mr.M. Venkanna)

Vs.

1. **The Union of India** represented by
Its Secretary, Government of India,
Ministry of Communications and I.T,
Department of India, Dak Bhavan, Sansad Marg,
New Delhi - 110001.

2. **The Chief Postmaster General,**
Telangana Circle, Hyderabad-500001.

3. **The Superintendent of Post Offices,**
Nalgonda Division, **NALGONDA 508001.**

....Respondents

(By Advocate: Mrs. K.Bharathi, Addl.CGSC)

ORAL ORDER
(As per Hon'ble Mr.B.V.Sudhakar, Administrative Member)

Through Video Conferencing:

The present O.A. is filed in regard to compassionate appointment.



2. The brief facts of the case are that the father of the applicant, while working as Gramina Dak Sevak Mail Carrer, passed away while being in service. Therefore, as per the relevant scheme for consideration of compassionate appointments, the applicant approached the respondents. His claim was rejected on 28.1.2020 on the ground that similar application was made by his elder brother, which was rejected for want of merit points. On rejection of the claim of her elder son, the wife of the deceased employee requested for compassionate appointment. The same was also rejected. Thereafter, the applicant made a request for considering his case on compassionate grounds. His application was also rejected. The rejections were based on merit points, which were later dispensed with vide letter dated 30.05.2017. Aggrieved over the same, the O.A. has been filed.
3. The contentions of the applicant are that his father died in harness on 10.11.2012. The claim of the applicant was not considered as per the latest orders of the respondents dated 05.03.2020.
4. Heard Sri M. Venkanna, learned counsel for the applicant and Mrs. K. Bharathi, learned counsel for the respondents, and perused the pleadings on record.

5. This is a case relating to the appointment of the applicant on compassionate grounds. The respondents revised the guidelines for compassionate appointment on a quite few occasions in the last few years.

The latest order issued by the respondents is dated 05.03.2020 wherein they have taken a decision to review all the cases of compassionate appointment which have been received by them between the years from 2005 to 2017.

As the case of the applicant falls within this period, he prays for considering his case as per the latest instructions dated 05.03.2020.

6. As the respondents themselves have revised the guidelines on 05.03.2020, it would be fair and appropriate to direct the respondents to consider the case of the applicant for compassionate appointment, keeping in view the latest rules and regulations framed by the respondents. The respondents shall consider the case of the applicant as per the relevant rules and in accordance with law, by placing it before the relevant Committee. The time period allowed to comply with this order is 4 months from the date of receipt of this order.

With the above direction, the O.A. is disposed of. No order as to costs.

**(B.V.SUDHAKAR)
ADMINISTRATIVE MEMBER**

**(ASHISH KALIA)
JUDICIAL MEMBER**

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